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☞ *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART IV.

**Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.**

### HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

*The 13th November 1937.*

**No. 3630-C.**—The following notification by the Government of India is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

POLITICAL DEPARTMENT.

*Simla, the 30th September 1937.*

No. 207-I.B.—In exercise of the powers conferred by the Indian (Foreign Jurisdiction) Order in Council, 1937, and of all other powers enabling him in that behalf, and in supersession of the Hyderabad Residency Prevention of Importation of Objectionable Literature Rules, 1934 (notification no. 462-I.B. by the Government of India in the Foreign and Political Department, dated Simla, the 25th September 1934), the Crown Representative is pleased to make the following rules for the better prevention of the importation of objectionable documents which have been prohibited by the Government of an Indian State, by an order issued under any law for the time being in force in that State, into any area situated within that State over which the Crown Representative has full and exclusive criminal jurisdiction.

1. These rules may be called "The Indian States Prevention of Importation of Objectionable Documents Rules".

2. These rules shall come into force on the date of their publication in the official Gazette of the Crown Representative.

3. (*i*) The provincial Government or the Resident as the case may be may prohibit, by order which shall be published in the official Gazette of the Provincial Government or in the local Residency Gazette or Orders. or in the Official Gazette of the Crown Representative, the importation into any area which is situated within an Indian State, over which the Crown Representative has full and exclu ive criminal jurisdiction, of any document the importation of which into or the printing and publishing of which in the Indian State has been prohibited by any order of the Government of that State under any law for the time being in force therein.

(*ii*) The provincial Government or the Resident as the case may be may at any time vary or cancel such order.

4. Any person who cantravenes an order issued under rule 3 (*i*) shall, on conviction before a magistrate of the first class, be punished with imprisonment of either description for a term which may extend to three months, or with fine which may extend to five hundred rupees, or with both.

5. The provisions of section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), in so far as they empower the Provincial Government to forfeit objectionable publications and to issue search warrants for the same, shall apply to documents regarding which an order has been made under rule 3, if the said Code is in force in the area to which the order relates.

B. J. GLANCY,

*Secretary to His Excellency the Crown Representative.*

*The 13th November 1937.*

**No. 3632-C.**—The following notifications by the Government of Madras are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

PUBLIC (GENERAL) DEPARTMENT.

*The 27th October 1937.*

G. O. Ms. No. 2044.—Notification of the Government of Madras, Public (General) Department, no. 28, dated 18th July 1935, published at page 1018 of Part I of the *Fort St. George Gazette*, dated 23rd July 1935, declaring to be forfeited to His Majesty all copies, wherever found, of the book in Telugu entitled 'Amma' written by Kovvidi Lingaraju, printed at the Sri Lakshmi Press, Masulipatam, and published by Gadde Lingayya and all other documents containing copies, reprints or translations of, or extracts from the said book, is hereby cancelled.

*The 29th October 1937.*

G. O. Ms. No. 2063.—Notification of the Government of Madras, Public (General) Department, no. 270, dated 21st July 1932, published at page 1297 of Part I of the *Fort St. George Gazette*, dated 2nd August 1932, in so far as it declares to be forfeited to His Majesty all copies, wherever found, of the book in Telugu entitled "Navayugam-Gandhi Vijayam" and all other documents containing copies, or translations of, or extracts from the said book, is hereby cancelled.

By order of His Excellency the Governor,

C. F. BRACKENBURY,

*Chief Secretary to Government.*

*The 13th November 1937.*

**No. 3634-C.**—The following notifications by the Government of Bombay are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

HOME DEPARTMENT (POLITICAL).

*Bombay Castle, 19th October 1937.*

No. 1848-Poll.—Government notification no. 2938, dated the 16th April 1912, published at page 546b of Part I of the *Bombay Government Gazette*, dated the 25th April 1912, declaring to be forfeited to His Majesty all copies of the following book, is hereby cancelled:—

"Full and Authentic Report of the Tilak Trial," printed and published by Mr. N. C. Kelkar.

*Bombay Castle, 19th October 1937.*

No. 1849-Poll.—Government notification no. 6636, dated the 23rd November 1910, published at page 1911 of Part I of the *Bombay Government Gazette*, dated the 1st December 1910, in so far as it declares the following book, to be forfeited to His Majesty is hereby cancelled:—

"Bhalyachya Phenki", Parts I and II, published by Mr. Bhaskar Balvant Bhopatkar.

By order of the Governor of Bombay,

J. B. IRWIN,

*Secretary to the Government of Bombay.*

## LAW AND COMMERCE DEPARTMENT.

### NOTIFICATION.

*The 11th November 1937.*

**No. 8058—II E-23/37 Com.**—The following notifications, issued by the Government of India in the Department of Industries and Labour, are republished for general information.

By order of the Governor,
C. G. NAIR,
*Secretary to Government.*

*Simla, the 15th September 1937.*

No. M.-826 (4).—In exercise of the powers conferred by sub-section (*1*) of section 13 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to direct that the following amendment shall be made in the Schedule annexed to the notification of the Government of India in the Department of Industries and Labour, no. M.-826(1), dated the 22nd March 1937, namely :—

In the said Schedule the words "and Rangoon" occurring in the second column against entry 4 shall be omitted.

*Simla, the 15th September 1937.*

No. M.-826 (5).—In exercise of the powers conferred by sub-section (*1*) of section 14 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Industries and Labour No. M.-826 (2), dated the 22nd March 1937, namely :—

In the said Schedule—

(1) the words "and Rangoon" occurring in the second column against entry 4 shall be omitted :

(2) entries 6 and 17 shall be omitted and entries 7 to 11-A and 18 and 19 shall be renumbered as 6 to 11 and 17 and 18 respectively ;

(3) in the second column against entry 9 as so renumbered, for the words "Madras Presidency" the words "Province of Madras" shall be substituted.

*Simla, the 15th September 1937.*

No. M.-826 (6).—In exercise of the powers conferred by section 17 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to direct that the following amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Industries and Labour, no. M.-826, dated the 17th March 1937, namely :—

In the said Schedule, entries 8 and 9 shall be omitted and entries 10 and 11 shall be re-numbered as entries 8 and 9 respectively.

*Simla, the 15th September 1937.*

No. M.-826 (7).—In exercise of the powers conferred by sub-section (*1*) of section 26 of the Petroleum Act, 1934 (XXX of 1934), the Central Government is pleased to direct that the following amendment shall be made in the Schedule annexed to the notification of the Government of India in the Department of Industries and Labour, no. M.-826 (3), dated the 22nd March 1937, namely :—

In the said Schedule the words "and Rangoon" occurring in the second column against entry 4 shall be omitted.

*Simla, the 15th September 1937.*

No. M.-826 (8).—In exercise of the powers conferred by sub-section (*1*) of section 30 of the Petroleum Act, 1934 (XXX of 1934), as applied to Calcium Phosphide by the notification of the Government of India in the Department of Industries and Labour, no. M.-826 (1), dated the 23rd March 1937, the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the said Department, no. M.-826 (2), dated the 27th March 1937, namely :—

In the preamble to the said notification the words and figures "and the Burma Carbide of Calcium Rules, 1937" shall be omitted.

A. G. CLOW,
*Secy. to Govt. of India.*

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